

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

Policy Circular No. 05 (RE- 2013) /2009-2014

Dated: 14th August, 2013

To
All Regional Authorities (RAs) of DGFT
Spices Board
All Commissioners of Customs
Members of Trade

Subject: Norms for Spices under Advance Authorization.

Reference: ALC Circular No. 04/2003 dated 21.11.2003 & ALC Circular No. 01/2004 dated 31.05.2004.

As per circulars cited above, the norms for the spices are being fixed on the basis of Sample Analysis Report (SAR) furnished by the Spices Board of the samples drawn by the Customs. Norms in respect of applications under Para 4.7 of HBP are fixed by the Norms Committee solely on the basis of SARs being furnished by the Spices Board, Cochin. It has been felt that this procedure takes considerable time in ratification of norms leading to delays in redemption of licences.

2. In order to cut short the delays, it has been decided that Regional Authorities (RAs) concerned may redeem the Advance Authorisations (whether issued under Para 4.7 of HBP or otherwise) based on the SARs furnished by Spices Board, Cochin. This Policy Circular will be applicable in respect of all the pending cases before the Norms Committee as well as in respect of future Advance Authorizations.

3. Regional Authorities (RAs) will furnish a consolidated monthly report of such redemptions to the Norms Committee-IV at DGFT(HQ) for information and record.

4. Provisions regarding sampling and analysis of such samples indicated in ALC Circulars cited above shall remain unchanged.

5. This issues with the approval of Director General of Foreign Trade.

(Daya Shankar)
Deputy Director General of Foreign Trade
E-mail:daya[dot]shankar[at]nic[dot]in

(F.No. 01/83/171/00017/AM13/DES-IV)